

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**ITEM No. 4
(IB)-133/ND/2021**

IN THE MATTER OF:

Indiabulls Housing Finance Ltd. ... Applicant/Petitioner
Vs
Ambience Projects and Infrastructure Pvt.Ltd. ... Respondent

Order under Section 7 of IBC.

Order delivered on 03.03.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Sudipto Sarkar Sr. Adv, Mr. Krishnendu Dutta,
Mr. Dheera Nair, Ms. Anjali Anchayil, Ms. VishrutyiSahni,
Mr. Rahul Gupta, Advocates

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

List for further consideration on **18.03.2021.**

**Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**